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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/5522/2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Golaghat

Dated Guwahati, the 27th June, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

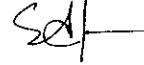
Ref:- Letter No. DJ(G) 5825/2024, dated 20.06.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Nilakshi Lahkar, Secretary, District Legal Services Authority, Golaghat, has been allowed to avail LTC for the block period of 2022-2024, to travel to Kashmir and return, along with her husband Shri Nripen Deka, elder daughter Smti. Shristi Deka and younger daughter Smti. Swagata Deka (subject to fulfilling criteria as dependent family members), w.e.f. 13.07.2024 to 23.07.2024, by the shortest possible route, as per existing Rules.

Smti. Nilakshi Lahkar may be informed accordingly.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/5523-5526/2024/A.

Dated 27th June, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti. Nilakshi Lahkar, Secretary, District Legal Services Authority, Golaghat, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

